

(c) whether vacancies are properly circulated to Sub-Regional Employment Exchange for physically handicapped, Curzon Road, New Delhi from sub-Regional Employment Exchanges, Pusa and Daryaganj, Delhi; and

(d) if so, the number of vacancies of cutting and tailoring instructors received in Pusa Employment Exchange from various employers and circulated to the physically handicapped, Employment Exchange Curzon Road, New Delhi during the last one year?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). By and large prompt action is taken for sponsoring of names against notified vacancies. However, there have been some delays recently in this regard. 23 requisitions from various employers involving 88 vacancies of various categories were pending for sponsoring of names at the Employment Exchange, Pusa.

(c) All vacancies in Delhi reserved for handicapped persons are being dealt with by Special Employment for Physically Handicapped, Curzon Road, New Delhi. However, in order to provide more employment opportunities to handicapped persons, in certain cases, other vacancies received at Employment Exchanges Pusa, and Daryaganj, Delhi are also circulated to Special Employment Exchange for Physically Handicapped.

(d) During the last one year, eight such vacancies were notified but the same were not circulated.

[Translation]

Remunerative Price for Sugarcane

1441. SHRI RAMLAL RAHI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether producers of khandsari and sulphur procure sugarcane from farmers at rates cheaper than that given by sugar mills and sell them in the market at higher rates than that of sugar after adding cost of production to it;

(b) if so, whether Government propose to lay down any guidelines to help the farmers in getting remunerative price for their sugarcane from these units, as it is done in the case of sugar mills; and

(c) whether Government propose to procure sugar and khandsari and make them available for sale to consumers through Fair Price Shops?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) and (b). The Central Government fixes the statutory minimum price of sugarcane payable by sugar factories. The prices paid by khandsari units depend primarily on the market forces of demand and supply. In view of the unorganized and scattered nature of the khandsari industry, it is not practicable for the Central Government to fix and enforce the statutory minimum price of sugarcane payable by khandsari units. However, the State Governments can also fix, with the approval of the Central Government, price payable by such units. In the last few years Andhra Pradesh Government has been fixing the minimum price of sugarcane payable by khandsari units.

(c) The Government is already procuring 45% of the sugar produced by vacuum pan factories as levy for distribution through the Public Distribution System. There is no proposal at present to impose levy on khandsari.

Increasing Crushing Capacity of Sugar Mills in U.P.

1442. SHRI RAMLAL RAHI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state: